

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

**Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member**

Date of Order : 06.01.2017

Petition No. 195/TT/2016

In the matter of:

Approval of transmission tariff for **Asset I:** 400 kV FSC in Balia-I & II bays at Sohawal Sub-station of 400 kV D/C Balia-Sohawal line (COD: 12.2.2016), **Asset-II:** 2 nos. 220 kV line bays (Feeder-SEZ and Feeder-Dooni) at 400/220 kV Jaipur South Sub-station (COD: 18.10.2014) and **Asset-III:** Bays of 50 MVAR Bus Reactor-2 & 3 at 400/220 kV Bassi Sub-station (COD: 11.11.2015) under "Northern Regional Transmission Strengthening Scheme" in Northern Region from COD to 31.3.2019, under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

And in the matter of:

Power Grid Corporation of India Limited
"Saudamini", Plot No.2,
Sector-29, Gurgaon -122 001

.....Petitioner

Vs

1. Rajasthan Rajya Vidyut Prasaran Nigam Limited,
Vidyut Bhawan, Vidyut Marg,
Jaipur-302 005
2. Ajmer Vidyut Vitran Nigam Limited,
400 kV GSS Building (Ground Floor),
Ajmer Road, Heerapura, Jaipur
3. Jaipur Vidyut Vitran Nigam Limited,
400 kV GSS Building (Ground Floor)
Ajmer Road, Heerapura, Jaipur



4. Jodhpur Vidyut Vitran Nigam Limited,
400 kV GSS Building (Ground Floor),
Ajmer Road, Heerapura, Jaipur
5. Himachal Pradesh State Electricity Board,
Vidyut Bhawan, Kumar House Complex Building II,
Shimla-171 004
6. Punjab State Electricity Board,
The Mall, Patiala-147 001
7. Haryana Power Purchase Centre,
Shakti Bhawan, Sector-6,
Panchkula (Haryana)-134 109
8. Power Development Department,
Government of Jammu and Kashmir,
Mini Secretariat, Jammu
9. Uttar Pradesh Power Corporation Limited,
(Formerly Uttar Pradesh State Electricity Board),
Shakti Bhawan, 14, Ashok Marg,
Lucknow-226 001
10. Delhi Transco Limited,
Shakti Sadan, Kotla Road,
New Delhi-110 002
11. BSES Yamuna Power Limited,
BSES Bhawan, Nehru Place,
New Delhi
12. BSES Rajdhani Power Limited,
BSES Bhawan, Nehru Place,
New Delhi
13. North Delhi Power Limited,
Power Trading & Load Dispatch Group,
Cennet Building, Adjacent to 66/11kV Pitampura-3 Grid Building,
Near PP Jewellers, Pitampura, New Delhi-110 034
14. Chandigarh Administration,
Sector-9, Chandigarh



15. Uttarakhand Power Corporation Limited,
Urja Bhawan, Kanwali Road,
Dehradun
16. North Central Railway,
Allahabad
17. New Delhi Municipal Council,
Palika Kendra, Sansad Marg,
New Delhi-110 002

.....Respondents

Petition No. 203/TT/2016

And in the matter of:

Approval of transmission tariff for **Asset-I:** 400 kV D/C Meja-Allahabad Transmission Line alongwith associated bays at Allahabad (Anticipated COD: 10.10.2016) under "Transmission System Associated with Meja TPS" in Northern Region from COD to 31.3.2019, under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

And in the matter of:

Power Grid Corporation of India Limited
"Saudamini", Plot No.2,
Sector-29, Gurgaon -122 001

.....Petitioner

Vs

1. Rajasthan Rajya Vidyut Prasaran Nigam Limited,
Vidyut Bhawan, Vidyut Marg,
Jaipur-302 005
2. Ajmer Vidyut Vitran Nigam Limited,
400 kV GSS Building (Ground Floor),
Ajmer Road, Heerapura, Jaipur
3. Jaipur Vidyut Vitran Nigam Limited,
400 kV GSS Building (Ground Floor)
Ajmer Road, Heerapura, Jaipur



4. Jodhpur Vidyut Vitran Nigam Limited,
400 kV GSS Building (Ground Floor),
Ajmer Road, Heerapura, Jaipur
 5. Himachal Pradesh State Electricity Board,
Vidyut Bhawan, Kumar House Complex Building II,
Shimla-171 004
 6. Punjab State Electricity Board,
Thermal Shed TIA, Near 22 Phatak,
Patiala-147 001
 7. Haryana Power Purchase Centre,
Shakti Bhawan, Sector-6,
Panchkula (Haryana)-134 109
 8. Power Development Department,
Government of Jammu and Kashmir,
Mini Secretariat, Jammu
 9. Uttar Pradesh Power Corporation Limited,
(Formerly Uttar Pradesh State Electricity Board),
Shakti Bhawan, 14, Ashok Marg,
Lucknow-226 001
 10. Delhi Transco Limited,
Shakti Sadan, Kotla Road,
New Delhi-110 002
 11. BSES Yamuna Power Limited,
BSES Bhawan, Nehru Place,
New Delhi
 12. BSES Rajdhani Power Limited,
BSES Bhawan, Nehru Place,
New Delhi
 13. North Delhi Power Limited,
Power Trading & Load Dispatch Group,
Cennet Building, Adjacent to 66/11kV Pitampura-3 Grid Building,
Near PP Jewellers, Pitampura, New Delhi-110 034
 14. Chandigarh Administration,
Sector-9, Chandigarh
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15. Uttarakhand Power Corporation Limited,
Urja Bhawan, Kanwali Road,
Dehradun
16. North Central Railway,
Allahabad
17. New Delhi Municipal Council,
Palika Kendra, Sansad Marg,
New Delhi-110 002
18. Meja Urja Nigam Private Limited
NTPC Bhawan, Scope Complex,
7, Institutional Area, Lodhi Road,
New Delhi-110 003
19. Uttar Pradesh Power Transmission Corporation Limited,
Shakti Bhawan, 14, Ashok Marg,
Lucknow-226 001
20. UPRVUNL
Shakti Bhawan, 14, Ashok Marg,
Lucknow-226 001

.....Respondents

Petition No. 204/TT/2016

And in the matter of:

Approval of transmission tariff for **Asset-I:** 400 kV line bays-I & II (404 & 405) for D/C (Quad) Bassi-Jaipur (Phagi-RVPNL) line at 765/400 kV Jaipur (Phagi-RVPNL) Sub-station (COD: 4.1.2015) under "Vindhayachal-IV (100 MW)-Rihand-III (100 MW) Generation Project" in Western and Northern Region from COD to 31.3.2019, under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

And in the matter of:

Power Grid Corporation of India Limited
"Saudamini", Plot No.2,
Sector-29, Gurgaon -122 001

.....Petitioner

Vs



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 2. Ajmer Vidyut Vitran Nigam Limited,
400 kV GSS Building (Ground Floor),
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 4. Jodhpur Vidyut Vitran Nigam Limited,
400 kV GSS Building (Ground Floor),
Ajmer Road, Heerapura, Jaipur
 5. Himachal Pradesh State Electricity Board,
Vidyut Bhawan, Kumar House Complex Building II,
Shimla-171 004
 6. Punjab State Electricity Board,
The Mall,
Patiala-147 001
 7. Haryana Power Purchase Centre,
Shakti Bhawan, Sector-6,
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 8. Power Development Department,
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 9. Uttar Pradesh Power Corporation Limited,
(Formerly Uttar Pradesh State Electricity Board),
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 10. Delhi Transco Limited,
Shakti Sadan, Kotla Road,
New Delhi-110 002
 11. BSES Yamuna Power Limited,
BSES Bhawan, Nehru Place,
New Delhi
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12. BSES Rajdhani Power Limited,
BSES Bhawan, Nehru Place,
New Delhi
13. North Delhi Power Limited,
Power Trading & Load Dispatch Group,
Cennet Building, Adjacent to 66/11kV Pitampura-3 Grid Building,
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14. Chandigarh Administration,
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15. Uttarakhand Power Corporation Limited,
Urja Bhawan, Kanwali Road,
Dehradun
16. North Central Railway,
Allahabad
17. New Delhi Municipal Council,
Palika Kendra, Sansad Marg,
New Delhi-110 002

.....Respondents

For petitioner : Shri Rakesh Prasad, PGCIL
Shri S.S. Raju, PGCIL
Shri V.P. Rastogi, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.K. Venkatesan, PGCIL

For respondents : Shri R.B. Sharma, Advocate for BRPL
Shri Gaurav Gupta, Advocate for PSPCL
Ms. Swapna Seshadri, Advocate for NTPC
Shri Rajiv Srivastava, UPPCL

ORDER

The petitioner, Power Grid Corporation of India Limited (PGCIL) has filed these three petitions for approval of the transmission tariff in respect of the various transmission assets in the Northern Region in accordance with the Central Electricity



Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations").

2. The details of the petitions and the elements covered in them are as follows:-

S. No.	Asset	Name of the Asset	Scheduled COD	Anticipated/ Actual COD as on the date	Delay
Petition No. 195/TT/2016					
1	Asset-I	400 kV FSC in Balia-I & II bays at Sohawal Sub-station of 400 kV D/C Balia-Sohawal line	17.11.2012	12.2.2016 (Actual)	38 months 26 days
2	Asset-II	2 nos. 220 kV line bays (Feeder-SEZ and Feeder-Dooni) at 400/220 kV Jaipur South Sub-station		18.10.2014 (Actual)	23 months 1 day
3	Asset-III	Bays of 50 MVAR Bus Reactor-2 & 3 at 400/220 kV Bassi Sub-station		11.11.2015 (Actual)	35 months 24 days
Petition No. 203/TT/2016					
1	Asset-I	400 kV D/C Meja-Allahabad Transmission Line alongwith associated bays at Allahabad	7.7.2015	10.10.2016 (Anticipated)	15 months 3 days
Petition No. 204/TT/2016					
1	Asset-I	400 kV line bays-I & II (404 & 405) for D/C (Quad) Bassi-Jaipur (Phagi-RVPNL) line at 765/400 kV Jaipur (Phagi-RVPNL) Sub-station	16.11.2012	4.1.2015 (Actual)	25 months 18 days

3. The representative of the petitioner requested to grant Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations in respect of the assets covered in the instant petitions, during the hearing of these petitions on 6.12.2016.



4. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter State Transmission charges and losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7 (4) provides that such an application shall be filed as per Annexure-I of these regulations.

5. We have considered the submissions of the petitioner. The petitioner has made the applications as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

6. Regulation 7(2) of the 2014 Tariff Regulations provides for filing of application for determination of tariff, before six months of projected date of commercial operation. However, in the case of Petition No. 195/TT/2016 and Petition No. 204/TT/2016, the petitioner has filed these petitions much after commercial operation of respective assets. This delay in filing of petition has not been explained by the petitioner.



Therefore, the petitioner is directed to submit the reasons of the delay in filing the two petitions.

7. In case of Petition No. 203/TT/2016, the petitioner has not submitted the information sought vide RoP dated 17.11.2016. Further, it is observed that 400 kV D/C Meja-Allahabad Transmission Line alongwith associated bays at Allahabad has not been put to use due to non-commissioning of Meja generating station. Therefore, we are not inclined to grant AFC under Regulation 7(7) of the 2014 Tariff Regulations.

8. After carrying out preliminary prudence check of the AFC claimed by the petitioner and taking into consideration the time over-run and cost variation in case of assets covered in Petition No. 195/TT/2016 and Petition No. 204/TT/2016, which shall be looked into, in detail at the time of issue of final tariff, the Commission has decided to allow tariff in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations as given in para-9 of this order for 2014-15, 2015-16, 2016-17 and 2017-18, as applicable.

9. The details of the tariff claimed by the petitioner and tariff allowed by the Commission are as follows:-

Petition No. 195/TT/2016

A. Annual transmission charges claimed by the petitioner are as under:-

Assets	(₹ in lakh)				
	2014-15 (pro-rata)	2015-16 (pro-rata)	2016-17	2017-18	2018-19
Asset-I	-	22.94	183.82	197.23	200.25
		2015-16			
Asset-II	75.71	168.00	168.84	169.77	170.82
		2015-16			



		(pro-rata)			
Asset-III	-	93.38	245.04	248.26	249.73

B. Annual transmission charges allowed are as below:-

(₹ in lakh)				
Assets	2014-15 (pro-rata)	2015-16 (pro-rata)	2016-17	2017-18
Asset-I	-	18.35	147.06	157.78
		2015-16		
Asset-II	60.57	134.40	135.07	135.82
		2015-16 (pro-rata)		
Asset-III	-	74.70	196.03	198.61

Petition No. 204/TT/2016

A. Annual transmission charges claimed by the petitioner are as under:-

(₹ in lakh)					
Assets	2014-15 (pro-rata)	2015-16	2016-17	2017-18	2018-19
Asset-I	204.56	836.65	872.85	907.59	887.89

B. Annual transmission charges allowed are as below:-

(₹ in lakh)				
Assets	2014-15 (pro-rata)	2015-16	2016-17	2017-18
Asset-I	163.65	669.32	698.28	726.07

10. The AFC allowed in this order shall be applicable from the date of commercial operation of the transmission system and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time. Further, the transmission charges allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations.



11. It is observed that the petitioner has not filed the information sought vide RoP dated 17.11.2016. The information sought in the RoP dated 17.11.2016 was in terms of the Commission's order dated 6.5.2016 in Petition No. 8/SM/2016. The petitioner shall ensure that the said information is filed on affidavit with an advance copy to the respondents by 30.1.2017. In case, information is not filed within the said date, the matter shall be placed before the Commission for necessary orders.

12. The respondents are directed to file reply by 15.2.2017 and the petitioner to file rejoinder, if any, by 27.2.2017. The parties are directed to comply with directions within the specified dates and no further extension of time will be granted.

13. The matter shall be listed on 7.3.2017.

sd/-
(M.K. Iyer)
Member

sd/-
(A.S. Bakshi)
Member

sd/-
(A.K. Singhal)
Member

sd/-
(Gireesh B. Pradhan)
Chairperson

